

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.2363
TO BE ANSWERED ON 6TH DECEMBER, 2016**

DELAY IN PAYING DUES OF EMPANELLED HOSPITALS BY CGHS

2363. SHRI RAJKUMAR DHOOT:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that private hospitals in the panel of CGHS are agitated over inordinate delay in getting their dues from CGHS;
- (b) if so, the details thereof and reasons behind the delayed payments;
- (c) whether it is also a fact that this is adversely affecting the CGHS beneficiaries going to empanelled CGHS hospitals for treatment; and
- (d) if so, what remedial measures Government has taken or proposes to take in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

- (a): No agitation or threats have been received from empanelled hospitals with which CGHS has entered into Memorandum of Agreement.
- (b): Receipt and settlement of hospital bills is a continuous process and payments are being made regularly, subject to availability of budget.
- (c): CGHS beneficiaries are regularly getting treatment at empanelled hospitals and there are no major complaints in this regard.
- (d): CGHS has been making payments through a modified system of payment to the hospitals without initial provisional payment by Bill clearing Agency (BCA), viz., UTI-ITSL to expedite the clearance of bills.